GOVERNMENT OF INDIA MINISTRY OF COAL RAJYA SABHA UNSTARRED QUESTION NO. 836 TO BE ANSWERED ON 28.07.2025

COAL BLOCK AUCTIONS AND ENVIRONMENTAL COMPLIANCE

836 DR. SYED NASEER HUSSAIN:

Will the Minister of *COAL* be pleased to state:

- (a) the number of commercial coal mining blocks auctioned till date and the estimated revenue generated from these auctions;
- (b) the current status of newly auctioned blocks in the year 2024, including the expected time for operationalisation and the estimated employment and revenue generation from the same;
- (c) the steps taken by the Ministry to expedite coal block operationalisation;
- (d) the measures taken to ensure compliance with environmental conservation norms, including any action taken like fines/penalties; and
- (e) the progress made in implementing clean coal technologies across major coal mining operations across the country?

ANSWER

MINISTER OF COAL & MINES (SHRI G. KISHAN REDDY)

- (a) A total of 124 coal blocks have been successfully auctioned under the commercial coal mine auction policy. As on May 2025, an amount of ₹4,718.37 crore has been received as revenue from these commercial coal mines towards upfront amounts and monthly payments (excluding royalty, taxes, cess, and other statutory levies).
- (b) A total of 15 coal mines have successfully been auctioned in year 2024 with the details as under:

S.No	Name of Coal Mine	Expected date of operationalisation	Estimated Employments (nos.)	Estimated Revenue(Rs Cr)
1	Kudanali Lubri	29-03-2029	NA	NA
2	Machhakata(Revised)	08-01-2029	40560	2991
3	Sakhigopal-B Kakurhi	10-09-2028	NA	NA
4	Mahan	05-03-2030	1622	168
5	Mara II Mahan	05-12-2028	NA	NA

	Binodpur	05-03-2030	NA	NA
6	Bhabhaniganj			
	Marki-Zari-Jamani-	19-03-2029		
7	Adkoli		1352	190
8	Babupara East	01-02-2030	NA	NA
9	Baisi	01-02-2030	NA	NA
10	Dumri	28-02-2029	1352	166
11	Duni Central	01-02-2030	NA	NA
12	Lalgarh South	01-02-2030	NA	NA
13	Lamatola	01-11-2028	NA	NA
14	South of Damuda	01-02-2030	NA	NA
	West	of 01-02-2030	NA	NA
15	Shahdol(South)			
Total			44,886	3,515

Note: Employment and revenue can not be estimated for partially explored coal blocks.

(c) The Ministry of Coal has undertaken several steps to expedite operationalisation of coal blocks.

- i. Regular reviews by Ministry of Coal to expedite the development of coal blocks.
- ii. Enactment of Mines and Minerals (Development and Regulation) Amendment Act, 2021 [MMDR Act] for enabling captive mines owners (other than atomic minerals) to sell up to 50% of their annual mineral (including coal) production in the open market after meeting the requirement of the end use plant linked with the mine in such manner as may be prescribed by the Central Government on payment of such additional amount. This measure is aimed at incentivising early production.
- iii. Single Window Clearance portal for the coal sector to speed up the operationalization of coal mines
- iv. Project Management Unit (PMU) for hand-holding of coal block allottees for obtaining various approvals / clearances for early operationalization of coal mines.
- v. Auction of commercial mining on revenue sharing basis launched in 2020. Under this auction scheme, rebate of 50 % on final offer has been allowed for the quantity of coal produced earlier than scheduled date of production. Further, incentives on coal gasification or liquefaction (rebate of 50 % on final offer) have been granted. Furthermore, Terms and conditions of commercial coal mining are very liberal with no restriction on utilization of coal, allowing new companies to participate in the bidding process, reduced upfront amount, adjustment of upfront amount against monthly payment, liberal efficiency parameters to encourage flexibility to operationalize the coal mines, transparent bidding process, 100% Foreign Direct Investment (FDI) through automatic route and revenue sharing model based on the National Coal Index.

These steps are aimed at facilitating timely development and early commencement of production from allocated coal blocks.

(d) The Ministry of Environment, Forest and Climate Change (MoEF&CC) has a prescribed mechanism for Post Environmental Clearance Monitoring and Compliance of projects based on

the Standard Operating Procedure. The mechanism inter-alia involve seeking Action Taken Report (ATR), issuance of Show Cause Notice (SCN) and Personal Hearing (PH) before concluding action in the matter.

(e) Following steps are being taken to promote clean coal technologies across the country:

Coal Gasification:

The Ministry of Coal is promoting Surface Coal Gasification (SCG) with a mission to gasify 100 million tonnes of coal by 2030. Further, incentives such as a 50% rebate in revenue share for coal used in gasification are provided for commercial coal block auctions, provided at least 10% of total coal production is used for this purpose.

Coal Beneficiation (Washeries):

To improve the quality of coal, the government is promoting the beneficiation of coking coal by setting up coal washeries. CIL has taken initiatives to produce quality coal through promoting sustainable practices like adopting advanced technologies for the beneficiation of coking coal. All the newly commissioned and planned washeries of CIL are equipped with state-of-the-art technologies like Heavy Media Cyclone, Teeter bed Separator, Spiral Concentrator, Froth Floatation technology, etc.

Coal Bed Methane (CBM) Extraction: The government is actively engaged in the extraction of Coal Bed Methane (CBM) gases.
